HARASSMENT TO PUBLIC BY RAILWAY OFFICERS AT NEW DELHI RAILWAY STATION

- *285. SHR DWIJENDRALAL SEN GUPTA: Will the Minister of RAIL-WAYS be pleased to state:
- (a) whether any complaint was received by him from D. Rabindra Nath Das Gupta of the Delhi University against harassment by the railwar officers at the New Delhi railway station and the charging of double fare from Hewrah to New Delhi;
- (b) whether Dr. Das Gupta had given evidence of his lost tickets by citing ticket numbers, reservation of chairs and also the luggage s ips before he was charged the double fare;
- (c) whether the double fare charged from De. Das Gupta has been refunded since his representation in the matter; and
- (d) if the money has not been refunded to him so far what are the reaons therefor?

THE MINISTER OF RAILWAYS (SHRI GUL ARILAL NANDA): (a) Yes, Sir. B: t the complaint was from Dr. R. K. Das Gupta and not Dr. Rabindra Nath Das Gupta.

- (b) Shri Das Gupta did argue about his name and the name of his wife being included in the reservation chart which mentioned to ket numbers, reservation ticket numbers and luggage ticket numbers and also referred to the fact that the staff accompanying his train were satisfied that he had really bought the tickets. However, since he was not in possession of any tickets he staff at the station could only show him the consideration of charging the single fare without any penalty.
- (c) Yes, Sir. The fare collected at New Delhi has been refunded after deducting the cancellation fee and money order commission. However, the deduction of cancellation fee is not in order in this Case and instructions are being issued for the further refund of the amount so deducted.
 - (d) Does not arise.

PROGRAMME OF NATIONALISATION

*286. DR. FHAI MAHAVIR: Will the Minister of INDUSTRIAL DEVELOP-MENT AND INTERNAL TRADE be pleased to state:

- (a) whether Government's attention has been drawn to a speech by the Defence Minister at Chandigarh on October 19, 1970 wherein he is reported to have said, that he "was no' satisfied with the programme of nationalistion" and that "in the name of public sector, capitalist control had been replaced by buceaucratic control which did not mean nationalisation in any form"; and
- (b) if so, what is the reaction of Government to the views expressed by him; what steps, if any, Government propose to take in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

- (a) Government have seen the press reports in this connection. It is, however understood that the Defence Minister speaking in his capacity as President of the Indian National Congress, had, while dealing with working class movement in his inaugural address to the cadre-building training camp of Congress workers at Chandigarh on October 19, 1970 said that in nationalised undertakings there was no distinction of employers and employees. All engaged in such undertakings were the employees of the State of the nation. There should, therefore be no occasion for a conflict in nationalised undertakings as in private sector. All should cultivate a sense of belonging and involvement and see to the progress of the undertakings. Any tendency to merely substitute capitalist control by the control of a set of officials would not be in keeping with the spirit of nationalisa-
- (b) Government are in agreement with the view as given above.

REFUND OF MONEY COLLECTED BY RAIL-WAYS AS PILGRIM TAX

- *287. SHRI DEVDATT KUMAR KIKABHAI PATEL: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that the Chanol Gram Panchayat in Gujarat has been refunded the money which was collected by the Railways in the past as pilgrim tax;

- (b) if so, how much amount has been refunded till date;
- (c) whether it is also a fact that "Unai Group Gram Panchayat" (Gujarat) have recently demanded from the Railways the amount collected by Railways as a Pilgrim Tax from "Unai and Bansda Roal Stations on the Western Railway"; and
- (1) if so, the action taken by Government thereon?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA):
(a) and (b) A sum of R: 47,309 25 was collected as Pilgrim Tax from passengers booked to and from Chandod Railway station during 1-8-49 to 31-7-53 when the tax with discontinued. After deduction of collection charges, Rs 44.943.71 were credited to the Accountant General of the then Government of Bombay. The further disposal of this sum by the Bombay Government is not known to the Railway Ministry.

- (c) Yes.
- (d) Unai Gram Panchayat has been replied by the Western Railway that the Railway Alministration had collected Rs. 24,259/10/3 towards the pilgrim tax at Unai and Bansda road stations during January, 1950 to 20-10-1954 when the tax wit discontinued and out of this amount Rs. 23,046/10/3 were credited to the then Government of Bombay after deducting collection charges. The Panchayat has been further advised to approach the Government of Mahwashtra for further action in this regard.

FEUDAL STRUCTURE OF INDUSTRY

*288. DR. DEBIPRASAD CHATTO-PADHYAYA: Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state whether there is any proposal under Government's consideration to break up the feudal structure of industry and the various business houses?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH): A statement is laid on the Table of the House.

STATEMENT

Government is basic policy in respect of inflistrial development is to bring about an acceleration in the rate of industrial

growth to the maximum extent possible so as to provide gainful employment opportunities and improved living standards and working conditions for the masses. At the same time, it is considered essential that disparities in wealth and income should be reduced and that monopolistic practices and concentration of economic power and control over means of production in the hands of a few fam'ly or business groups should be curbed as far as possible. The abolition of the minaging agency system, the nationalisation of 14 major banks and consequently re-orientation of banking and credit policies, the implementation of the Monopolies & Restrictive Trade Practices Act and recent changes in licensing policy are steps in this direction. The new licensing policy envisages substantial liberalisation for small and medium entrepreneurs as also encouragement to new entrep-The role of the sector is also proposed to be expanded to cover areas of major production gaps as are likely to emerge, small scale industries and medium industries are also being encouraged to play a more effective, role in the industry. It is expected that as a result of all these measures, the proconcentration in the hands portionate of family business groups will be gradually reduced and that, along with a much wider entreprene mid base, gleater emphasis will be laid on professional management. The economic trends and developments in the country are under constant watch and such additional measures as are considered necessary will be adopted to achieve the above basic objectives.

BEER FACTORY IN MAHARASHTRA

- *289. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of INDUS-TRIAL DEVELOPMENT AND INTER-NAL TRADE be pleased to state:
- (a) whether it is a fact that the Government of Maharashtra has proposed to the Central Government for sanctioning a beer factory in the private sector in that State; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA): (a) and (b) Yes, Sir. A statement is laid on the Table of the House.